

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

Item No. 102
IB-497/ND/2020

IN THE MATTER OF:

M/s Axis Integrated Systems Ltd.

...PETITIONER

Vs.

M/s Aon Consulting Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 26.08.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational Creditor :Mr. Rohan Khanna, Advocate

For the Respondent/Corporate Debtor :Mr. Rahul Kedia, Advocate

ORDER

IA No. 3045 of 2020

Heard the submissions made by the operational creditor as well as counsel for the operational creditor. No one was present on behalf of the corporate debtor. So the matter may be listed after a week days so as to enable the corporate debtor to present and make appropriate application regarding the settlement of the matter between the corporate debtor as well as the operational creditor. Post the matter to 4th September, 2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Annu)